

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 438 of 2020

In the matter of:

Laxmi Narayan Sharma

....Appellant

Vs.

**Subodh Kumar Agarwal, Resolution Professional,
Golden Jubilee Hotels Pvt. Ltd. & Ors.**

....Respondents

Present:

Appellant: Mr. Mohan Parasaran, Sr. Advocate with Mr. Yogesh K Jagia and Ms. Sumedha Chadha, Advocates.

Respondents: Mr. Gyanendra Kumar, Ms. Kamalika Bhattacharjee and Mr. Nitish K. Sharma, Advocates for R-10.

ORDER

18.03.2020: Issue notice. Mr. Gyanendra Kumar, Advocate accepts notice on behalf of Respondent No. 10. No notice needs to be issued on him. Learned counsel for the Appellant will serve copy of paper book on him. He may file reply affidavit alongwith vakalatnama within 10 days. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Let notice be issued on rest of the Respondents by Speed Post. Requisites alongwith process fee, if not already filed, be filed by tomorrow. If the Appellant provides email address of rest of the Respondents, let notice be also issued through email.

Post this appeal 'for admission (after notice)' on **24th April, 2020** alongwith Company Appeal (AT) (Insolvency) No. 426 of 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc